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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA-1210/97 ✓  
OA-1211/97  
OA-1212/97  
OA-1213/97  
OA-1215/97  
OA-1224/97

New Delhi this the 1st day of July, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Mr. S.P. Biswas, Member (A)

1. OA-1210/97

Rajiv Lal,  
DII/176, Kidwai Nager (West),  
New Delhi. ....Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan,  
New Delhi.
2. The Astt. Director of Estates  
in the Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi.
3. The Deputy Director (Policy),  
Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi. ....Respondents

(By Advocate Shri R.V. Sinha)

2. OA-1211/97

B.D. Kaler,  
DII/87, Kidwai Nagar (East),  
New Delhi. ....Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan,  
New Delhi.
2. The Astt. Director of Estates  
in the Directorate of Estates,  
Ministry of Urban Affairs

& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi.

3. The Deputy Director (Policy),  
Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi. .... Respondents

(By Advocate Shri R.V. Sinha)

3. OA-1212/97

R.N. Prasad,  
DII/47, Kidwai Nagar (East),  
New Delhi. .... Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan,  
New Delhi.

2. The Asstt. Director of Estates  
in the Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi.

3. The Deputy Director (Policy),  
Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi. .... Respondents

(By Advocate Shri R.V. Sinha)

4. OA-1213/97

Binod Kumar,  
DII/61, Kidwai Nagar (West),  
New Delhi. .... Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan,  
New Delhi.

2. The Asstt. Director of Estates  
in the Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi.

3. The Deputy Director (Policy),  
Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi. .... Respondents

(By Advocate Shri R.V. Sinha)

5. OA-1215/97

Qaiser Shamim,  
C-6, M.S. Flats, Pandara Park,  
New Delhi. .... Applicant

(By Advocate Shri Vikas Singh)

-Versus-

1. The Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan,  
New Delhi.

2. The Asstt. Director of Estates  
in the Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi.

3. The Deputy Director (Policy),  
Directorate of Estates,  
Ministry of Urban Affairs  
& Employment,  
Nirman Bhawan, Govt. of India,  
New Delhi. .... Respondents

(By Advocate Shri R.V. Sinha)

6. OA-1224/97

1. N. Nagarajan,  
2. P.K. Aggarwal  
3. A.S.S. Khurana  
4. Akhilesh Kumar  
5. Chhotey Singh  
6. Zile Ram  
7. Jayesh Kumar  
8. A.K. Sinha  
9. P.K. Gupta  
10. Mrs. P. Verma  
11. N.K. Sinha  
12. Bipin Chand  
13. Mukund Joshi  
14. R.K. Soni

15.Sudhir Kumar  
16.Anil Kumar Jain  
17.Prabhakar Singh ...Applicants

(All the applicants are working in the  
Ministry of Urban Affairs and Employment,  
Nirman Bhavan, New Delhi.  
(For more information, see page 11.)

(By Advocate Shri Vikas Singh).

**-Versus-**

1. Union of India through Secretary, Ministry of Urban Affairs & Employment, Nirman Bhavan, New Delhi.
2. The Director of Estates, Nirman Bhavan, New Delhi.

(By Advocate Shri R.V. Sinha)

### ... Respondents

(By Advocate Shri R.V. Sinha)

### ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

These matters were reserved for orders by our orders dated 6.6.97. In the meantime, it has been brought to our notice that an Ordinance known as The Out-Of-Turn Allotment of Government Residences (Validation) Ordinance, 1997 has been issued and the same has come into force with effect from 21.6.97. In view of this Ordinance, we are of the view that no order is required to be passed in these cases. Since the question of eviction has been now circumscribed by this Ordinance, the applicants are at liberty to file a fresh O.A. if any other grievance still survives.

With the aforesaid observations, this O.A. is disposed of. No costs.

  
(S.P. Biswas)  
Member (A)

(Dr. Jose P. Verghese)  
Vice-Chairman (I)

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